

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1261/2021

This the 20th day of August, 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Suman Balla, W/o Rajesh Kumar Shan, R/o Main Bazar Kishtwar, Near Neelkanth Mandhir, Tehsil and District Kishtwar-182204.
2. Neena Sen, D/o Gwash Lal Sen, W/o Sandeep Parihar, R/o Hidyal, Tehsil & District Kishtwar-182204.
3. Anjum Iqbal, D/o Ghulam Nabi Waza, W/o Masood Hussain Shah, R/o Atholi Paddar, Near Post Office, Kishtwar, District and Tehsil Kishtwar-182204.

.....Applicants

(Advocate:- Mr. Achal Sharma)

Versus

1. U.T. of J&K through Secretary/Commissioner, Education Department, Civil Secretariat, Jammu-180001.
2. Director, J&K Board of School Education Department, Jammu-181205.
3. Chief Education Officer, Kisthwar-182204.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER
[ORAL]**

At the outset, learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondents to consider the O.A. as representation and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.

2. Heard Mr. Achal Sharma, learned counsel for the applicants and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.



3. Looking to the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with direction to the respondents to treat the O.A. as representation of the applicants and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order. A copy of the speaking order, be given to the applicants.

4. It is made clear that I have not entered into the merits of the case.

5. No order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

Anand/Arun